

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION No.106 of 2023

K Srinivasulu & Ors

...Applicants

Versus

State of Andhra Pradesh and 13 others

... Respondents

REPORT FILED BY THE 5th RESPONDENT APPCB

DATE-19-10-2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

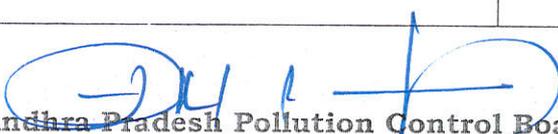
#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
Mobile: 98407 98460 / 63831 21322, Email: reddymadhuri09@gmail.com

[Counsel for 5th Respondent](#)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 106 OF 2023 (SZ)**

Action taken report of APPCB in compliance with Hon'ble NGT Order dt. 06.09.2023 in O.A. No. 106 of 2023 (SZ) filed by Sri K.Srinivasulu & Others resident of Kondasamudram (V), Gudupalli (M), Chittoor District on Granite mining units operated in and around Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Sl. No	Particulars	Page Nos
1	Report filed by the 5 th respondent APPCB.	1-2
2	Shou cause notice issued to 7 th respondent M/s. Rathna Mineral Enterprises (4.810 Ha) for payment of Environmental Compensation and the Environmental compensation payment details. Annexure - I	3-7
3	Shou cause notice issued to 8 th respondent M/s. Sri Sai Krupa Granites (0.611 Ha) for payment of Environmental Compensation and the Environmental compensation payment details. Annexure - II	8-13
4	Shou cause notice issued to 9 th respondent M/s. Sri Sai Raghavendra Granites (0.607 Ha) for payment of Environmental Compensation and the Environmental compensation payment details. Annexure - III	14-20
5	Shou cause notice issued to 10 th respondent M/s. K Sivaprakash (0.772 Ha) for payment of Environmental Compensation and the Environmental compensation payment details. Annexure - IV	21-27
6	Shou cause notice issued to 11 th respondent M/s. K Sivaprakash (0.405 Ha) for payment of Environmental Compensation and the Environmental compensation payment details. Annexure - V	28-34
7	Shou cause notice issued to 12 th respondent M/s. J.R. Granites Pvt Ltd (4.846 Ha) for payment of Environmental Compensation and the Environmental compensation payment details. Annexure - VI	35-40
8	Shou cause notice issued to 13 th respondent M/s. J.R. Granites Pvt Ltd (1.620 Ha) for payment of Environmental Compensation and the Environmental compensation payment details. Annexure - VII	41-46
9	Shou cause notice issued to 14 th respondent M/s. J.R. Granites Pvt Ltd (0.850 Ha) for payment of Environmental Compensation and the Environmental compensation payment details. Annexure - VIII	47-52


Andhra Pradesh Pollution Control Board,
Regional Office: Tirupati

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office: TIRUPATI

Date. 17.10.2023

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI
ORIGINAL APPLICATION No.106 of 2023**

K Srinivasulu & Ors

...Applicants

Versus

State of Andhra Pradesh and 13 others

... Respondents

REPORT FILED BY THE 5th RESPONDENT APPCB

Sl.No	Name of the Respondent	EC VIOLENCE SHOW CAUSE NOTICE	COMPLIANCE
1.	7TH Respondent M/s RATHNA MINERAL ENTERPRISES granted black granite quarry lease an Extant of 4.810 ha IN Sy No's 132,133,134,135	Show cause notice issued by the APPCB on 20.09.2023 with the details of the Environmental compensations	Lease holder have pay the environmental compensation through demand draft No. 986025 S.B.I Kuppam Branch dated 22-09-2023 for a sum of Rs 4,30,000/-
2.	8TH Respondent M/S. SRI SAI KRUPA GRANITES Black Granite Mine in Sy. No. 100 Part an Extant of 0.611Ha,	Show cause notice issued by the APPCB on 11.05.2023 with the details of the Environmental compensations	Lease holder have pay the environmental compensation through demand draft No. 960837 K.V.B dated 15-05-2023 for a sum of Rs 4,40,000/-
3.	9TH Respondent. M/S. SRI SAI RAGHAVENDRA GRANITES Black Granite Mine in Sy. No. 98/3 Part o an Extant of 0.607 Ha	Show cause notice issued by the APPCB on 11.05.2023 with the details of the Environmental compensations	Lease holder have pay the environmental compensation through demand draft No. 960835 K.V.B dated 15-05-2023 for a sum of Rs 4,40,000/-
4.	10TH Respondent. K. Sivaprakash son of Krishnan aged about 50 years, Black Granite Mine an Extant of 0.772 ha Sy No.101/2	Show cause notice issued by the APPCB on 11.05.2023 with the details of the Environmental compensations	Lease holder have pay the environmental compensation through demand draft No.000148 Bank of India dated 15-05-2023 for a sum of Rs 4,25,000/-
5.	11TH Respondent. K. Sivaprakash son of Krishnan aged about 50 years, Black Granite Mine an Extant of 0.405 ha Sy No.103	Show cause notice issued by the APPCB on 11.05.2023 with the details of the Environmental compensations	Lease holder have pay the environmental compensation through demand draft No.000147 Bank of India dated 15-05-2023 for a sum of Rs 4,25,000/-
6.	12TH Respondent. M/s J.R Granites Pvt.Ltd in Black Granite Mine Sy No. 136,137,&138 an Extant of 4.846 Ha	Show cause notice issued by the APPCB on 11.05.2023 with the details of the Environmental compensations	Lease holder have pay the environmental compensation through demand draft No. 325955 Union Bank dated 12-05-2023 for a sum of Rs 4,30,000/-
7	13TH Respondent. M/s J.R Granites Pvt.Ltd in Black Granite Mine Sy	Show cause notice issued by the APPCB on	Lease holder have pay the environmental compensation through

(1)

	No. Sy No.89/1,95/1(P),95/2(P)	11.05.2023 with the details of the Environmental compensations	demand draft No. 325954 Union Bank dated 12-05- 2023 for a sum of Rs 4,30,000/-
8	14TH Respondent. M/s J.R Granites Pvt.Ltd in Sy No.99/4 &7 Black Granite Mine an Extant of 0.850 Ha	Show cause notice issued by the APPCB on 11.05.2023 with the details of the Environmental compensations.	Lease holder have pay the environmental compensation through demand draft No. 325953 Union Bank dated 12-05- 2023 for a sum of Rs 4,30,000/-

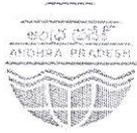
Hence, it is humbly prayed that this Hon'ble Tribunal may be pleased to pass appropriate Orders in the above original application No. 106 of 2023 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Dated at Vijayawada on this the 13th day of October 2023



5TH RESPONDENT APPCB
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office : TIRUPATI

②



ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website: <https://pcb.ap.gov.in/>



Order No. 738/APPCB/HO/ECS/TPT/2023-

Date: 20/09/2023

SHOW CAUSE NOTICE

Sub: APPCB – HO – ECS - M/s. Ratna Mineral Enterprises (Black Granite mine – 4.810 Ha), Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Before the Original Application No.271/2022 Hon'ble NGT order dt. 20.07.2022 - Stop production Order issued by the Board on 23.11.2022 - Inspection of your mining unit on 11.04.2023 – Hon'ble NGT order dt. 06.09.2023 - Non-compliance - **Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.**

- Ref:**
1. CFO order dt. 12.09.2017 valid up to 31.12.2022.
 2. The Hon'ble NGT, Principle bench, New Delhi order dt.27.04.2022 and 20.07.2022 in O.A No 271/2022.
 3. Joint Inspection conducted at mining units area on 22.06.2022.
 4. Show cause notice issued by RO, Tirupati on 27.08.2022.
 5. Your reply dated 21.09.2022.
 6. Inspection of your mine on 04.10.2022.
 7. External Advisory Committee (Task Force) meeting held on 09.11.2022.
 8. Stop production Orders issued by the Board vide order No. 738/APPCB/HO/UH-II/TF/TPT/2022-656, dt. 23.11.2022
 9. The Hon'ble NGT (PB) New Delhi order dt. 06.09.2023 in O.A No 271/2022
 - 10.RO, Tirupati Lr. No. NGT-271/2022/APPCB/RO/TPT/2023-1528, dt. 08.09.2023, received on 13.09.2023

WHEREAS you are operating a granite mining unit in the name & style of M/s. Ratna Mineral Enterprises (Black Granite mine – 4.810 Ha), located at Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS you have obtained Environmental Clearance in favour of M/s. Ratna Mineral Enterprises to operate Black Granite mine in an extent of 4.810 Ha located at Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS the Board vide ref. 1st cited, issued CTO to operate Black Granite mine in an extent of 4.810 Ha located at Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District and the same was expired by 31.12.2022.

WHEREAS Sri. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out in the area, which was registered as O.A. No. 271/2022.

WHEREAS the Hon'ble NGT, Principle bench, New Delhi by order Dt.27.04.2022 constituted a Joint Committee comprising representatives of MoEF & CC, CPCB, SEIAA, APPCB and District Collector. The Joint Committee conducted inspection of mine areas on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022.

3

WHEREAS the Hon'ble NGT, Principle bench, New Delhi after going through the joint committee inspection report has made the following order on 20.07.2022 -

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS the RO, Tirupathi vide ref. 4th cited, issued Show cause notice to M/s. Ratna Mineral Enterprises (Black Granite mine – 4.810 Ha) for violations of CFO order Dt. 12.09.2017. In response to the Show cause notice issued, you have submitted reply on 21.09.2022.

WHEREAS the Board officials again inspected your mine operating in the name of M/s. Ratna Mineral Enterprises (Black Granite mine – 4.810 Ha), on 04.10.2022 for verifying the compliance on the show cause notice issued by the Board and reported the following observations -

1. Not developed adequate avenue plantation along the approach road.
2. Over burden is being dumped outside the mine lease area.
3. Not submitted details of funds earmarked for environmental protection measures.
4. Not submitted water & air quality monitoring reports.
5. Not furnished occupational health surveillance data.

WHEREAS a hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 09.11.2022. The representatives of the industry and the EE, RO, Tirupathi attended the meeting through VC. The committee observed that a show cause notice was issued to the unit for the non-compliance observed, but the unit has not taken required action to comply with the conditions.

WHEREAS the Committee after detailed discussions, recommended to issue stop production to M/s. Ratna Mineral Enterprises (Black Granite mine – 4.810 Ha), Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District as the unit has not developed adequate avenue plantation along the approach road, Over burden is being dumped outside the mine lease area, Not submitted details of funds earmarked for environmental protection measures, not submitted water & air quality monitoring reports, not furnished occupational health surveillance data.

WHEREAS, the Board vide ref. 8th cited, issued Stop Production Order to the M/s. Ratna Mineral Enterprises (Black Granite mine – 4.810 Ha) located at Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981 for non-compliance of consent conditions / Board directions.

WHEREAS the Board officials inspected your mine on 02.01.2023 and reported the following status –

S.No.	Condition	Compliance
1.	Not developed adequate avenue plantation along the approach road.	Complied. The mining unit has planted and developing saplings all along the approach road in addition to the existing green belt to meet the required green belt as per norms.

(4)

2.	Over burden is being dumped outside the mine lease area.	Earlier, the mining project was storing the over burden outside the mine lease area due to un-availability of plain land and geography of the lease area. Presently, the mining project is storing the over burden inside the mine lease area and also the mining project have also applied for additional land abutting to the mine lease area for dumping over burden and the mining unit has obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G).
3.	Not submitted details of funds earmarked for environmental protection measures.	Complied The details furnished by the mining unit on funds about Rs.2.60 Lakhs earmarked for environmental protection furnished by the mining unit.
4.	Not submitted water & air quality monitoring reports.	3 rd party analysis reports conducted by M/s. Star Analytical Services.
5.	Not furnished occupational health surveillance data.	Complied. Medical examination reports of the employees are here with enclosed which were carried out as part of occupational health surveillance data.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 the operating part of the directions is read as follows:

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P. Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-ngt@gov.in."

WHEREAS, the Board officials of RO, Tirupati again inspected M/s. Ratna Mineral Enterprises (Black Granite mine –4.810 Ha), Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that the mining unit is yet to comply with Board directions and the unit is not in operation.

WHEREAS, the EE, RO, Tirupati vide ref. 10th cited recommended to levy environmental compensation on M/s. Ratna Mineral Enterprises (Black Granite mine – 4.810 Ha), Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District duly computing the EC as per the CPCB prescribed methodology, for operating the mine for a period of 86 days in violation of consent conditions / Board directions as follows -

$$\text{Environmental Compensation (EC)} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	86	Rs.4,30,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e., from 27.08.2022 to issuance of Stop production order i.e., on 23.11.2022.

In view of above, you are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,30,000/-** (Rupees Four Lakhs and Thirty

thousand only) on occupier of M/s. Ratna Mineral Enterprises (Black Granite mine – 4.810 Ha), Sy.No.132, 133, 134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliance observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice **within 15 days** from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, in the interest of safe guarding public health and Environment, without further notice.

B Sreedhar Ias
MEMBER SECRETARY

To
The Occupier,
M/s. Ratna Mineral Enterprises (Black
Granite mine – 4.810 Ha),
Sy.No.132, 133, 134 & 135,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

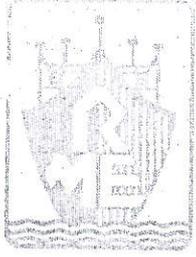
Copy to:

The JCEE, APPCB, ZO, Kurnool for information and necessary action.

The EE, APPCB, RO, Tirupati for information and necessary action.

The Dy. Director, Mines & Geology Dept, Chittoor for information and necessary action.





RATHNA MINERAL ENTERPRISES

Quarry Owners, Processors & Exporters All Kinds of Rough Granites Blocks & Monuments

46/1, Gundlasagaram Road, KUPPAM - 517425 Chittoor District (A.P) INDIA, Phone : 08570-25572

Date: 25.09.2023

To,
The Member Secretary,
A.P. Pollution Control Board,
Paryavaran Bhavan, Head Office, Opp.
JAMAC Housing Complex, APIIC Colony,
Gurunanak Colony, Vijayawada-520007, (AP).

Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. Rathna Mineral Enterprises, (Black Granite Mine - 4.810 Ha), Sy No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - Show Cause notice issued by the Board on 11.05.2023 - Compliance report submitted - Reg.

Ref: Show Cause Notice No. 738/APP/PCB/HO/ECS/TPT/2023 Dt. 20.09.2023.

We humbly submit that with reference to the 1st cited above, our compliance status on the directions issued by the Board while serving the Stop production order Dt. 23.11.2022 was reviewed in the Task force committee meeting held at Head Office, AP Pollution Control Board, Vijayawada on 09.11.2022.

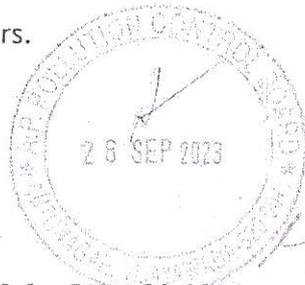
It is also submit that, Board has issued Show Cause notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days and further levied environmental Compensation of Rs. 4,30,000/-

In this connection, we assured to complete the remaining non compliance and also submitting Environmental Compensation of Rs. 4,30,000/- bearing DD No. 986025 Dt.22.09.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favour of orders.

Yours faithfully,



For Rathna Mineral Enterprises

Encl:

01. DD.No. 986025 Dt. 22.09.2023 for Rs. 4,30,000/-

PARTNER

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: https://pcb.ap.gov.in

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date: 11/05/2023.

SHOW CAUSE NOTICE

Sub : APPCB – HO - ECS - Original Application No.271/2022 filed by Sri – A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order – Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 – ~~Levy of Environmental Compensation -- Show Cause Notice -- Issued – Reg.~~

- Ref:**
1. EC & CFO orders valid upto 30.09.2022.
 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi.
 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi.
 4. Joint Committee inspection held on 22.06.2022
 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022
 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022.
 7. Request letter of the mining unit on 31.12.2022.
 8. Board officials inspected the mining site on 02.01.2023.
 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023.
 10. Board officials inspected the mining site on 11.04.2023.
 11. EAC (TF) meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

— (8) —

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited, made the following in its order Dt.20.07.2022 -

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not maintained buffer zone of 7.5 m on all four sides.	Partially Complied. During the inspection, it was observed that the mining unit is maintaining the buffer zone towards North & South sides. The mining project is being used as a ramp towards East side and West side the boundary of the mining project is sharing with adjacent mining unit.
2	Not provided the details of CSR activities taken up.	Complied. During the inspection, the mine lease holder has taken up activities under CSR activities for providing of street lights, School development works, water purifier and donating amounts to the temples during festivals.
3	Not submitted details of funds earmarked for environmental protection	Complied. During inspection, it was verified that, the lease holder is

9

	measures.	spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.
4	Not furnished occupational health surveillance data.	Complied. Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 the operating part of the directions is read as follows:

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-ngt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	88	Rs.4,40,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 27.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 88 = Rs.4,40,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupati.

In view of above You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,40,000/-** (Rupees Four Lakhs and Forty thousand only) on occupier of M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause

— (10) —

Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar las
MEMBER SECRETARY

To
The Occupier,
M/s. Sri Sai Krupa Granites.,
(Black Granite mine – 0.611 Ha),
Sy.No.100,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

Signed by B Sreedhar las
Date: 11-05-2023 17:46:56
Reason: Approved

(11)

From
M/s. Sri Sai Krupa Granites,
(Black Granite mine – 0.611 Ha),
Sy.No.100, Kotamakanapalli (V),
Gudupalli (M), Chittoor District.

Date: .05.2023

To
The Member Secretary
A.P.Pollution Control Board,
Paryavaran Bhavan, Head office, Opp.
JAMAC Housing Complex, APIIC Colony,
Gurunanak Colony, VIJAYAWADA-520 007, (A.P).



Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. Sri Sai Krupa Granites, (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Show cause notice issued by the Board on 11.05.2023 – Compliance report submitted – Reg.

Ref: 1. Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

We humbly submit that with reference to the 1st cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 23.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

Its also submit that, Board has issued Show cause notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days and further levied Environmental Compensation of Rs. 4,40,000/-.

In this connection, we assured to complete the remaining non compliance and also submitting Environmental Compensation of Rs. 4,40,000/- bearing DD No. 960837, Dt. 15.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favour of orders

Yours faithfully

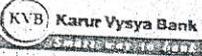
M. Chandra Sekh
C.M. CHANDRA SEKH

Encl: D.D No. 960837 dt. 15.05.2023 for Rs. 4,40,000/-

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.

12

NO PAYEE



दि करुर वेश्य बैंक लिमिटेड THE KARUR VYSYA BANK LIMITED Valid for three months from the date of issue DEMAND DRAFT
KUPPAM, D NO. 14-185, AP VARJAVEL CHETTY STREET, KUPPAM,
ANDHRA PRADESH - 517425
IFSC Code : KVBL0001473

1 5 0 0 2 0 2 3 Y Y Y

ON DEMAND PAY

मांगे जाने पर THE MEMBER SECRETARY ANDHRA PRADESH POLLUTION CONTROL BOARD. OR ORDER / या उनके आदेश पर

RUPEES Four Lakh Forty Thousand Only

अदा करें For Value Received ₹

DD Sr. No. 014733019296

*****440000.00

CDEB

Purchaser Name: SRI SAI KRUPA GRANITES

AUTHORISED SIGNATORY

[Signature]

[Signature]
(1370)



अदाकर्ता शाखा/DRAWEE BRANCH
VIJAYAWADA GOVERNORPET

⑈960837⑈ 517053702⑈ 013677⑈ 16

MANIPAL TECHNOLOGIES LTD. MANIPAL 1616 2010
सह
OT
वह
TT
पुला
OL
दला
TL

9
8
7
6
5
4
3
2
1

13



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date: 11/05/2023.

SHOW CAUSE NOTICE

Sub : APPCB - HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 – **Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.**

Ref:

1. EC & CFO orders valid upto 30.09.2022.
2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi.
3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi.
4. Joint Committee inspection held on 22.06.2022
5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022
6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022.
7. Request letter of the mining unit on 31.12.2022.
8. Board officials inspected the mining site on 02.01.2023.
9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023.
10. Board officials inspected the mining site on 11.04.2023.
11. EAC (TF) meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri ASrinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

14

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited, issued following order Dt.20.07.2022.

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

~~**WHEREAS**, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.~~

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances observed during the issue of stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained.	Partially Complied. The mining unit has recently planted about 200 Nos of saplings at buffer zone at South and North. Existing pit was appearing while obtaining the mining lease on Este side and on west side ram is existing.
2	Project Authorities not provided details/ records regarding the CSR activities and year wise expenditure incurred for each financial year.	As the mining project was not under operation for the last 2 years due to demand Notice raised by the Department of Mines & Geology. Presently the mining project is making efforts for re-commencing its operation and during the inspection the proponent informed that they will take up the activities under CSR activities after re-commencing the same.
3	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the	Complied. The mining project has started avenue plantation.

	approach road on either side of the road was not developed.	
4	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	During the inspection the proponent of the mining project have informed that, they will provide water sprinklers after they resume the mining activities.
5	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	Presently, the mining unit is not under operation.
6	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	The project proponent has informed that, they will obtain the same before commencement of the mining operations if applicable.
7	Garland drains and Siltation ponds are not available.	The mining project has started works related to providing of Garland drains & siltation ponds.
8	Measures for ground water recharge are not being taken.	The proponent of the mining unit has informed that, they proposed to meet the water requirement through water tankers.
9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	The proponent of the mining unit have proposed to dump the overburden within the mine lease area.
10	Retaining wall at the end of OB dump of appropriate size is not available.	The mining project has started works related to construction of retaining wall.
11	Details/ records regarding the Occupational Health Surveillance of workers are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
12	Details/records regarding constitution of separate Environmental Management Cell are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
13	Details/ records regarding funds earmarked for environmental protection measures are not available.	The proponent of the mining unit have informed that, they will maintain all the records once the mining operations resumed.
14	Project Authorities are not submitting six monthly compliance reports along with	The proponent of the mining unit have informed that, they will submit six monthly compliance once the mining operations resumed.

	Monitored data to competent authorities on regular basis.	
15	Project Authorities are not submitting Environmental Statement in Form-V to Competent authorities on regular basis.	The proponent of the mining unit have informed that, they will submit Form- V once the mining operations resumed.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 the operating part of the directions is read as follows:

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-ngt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District for violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	88	Rs.4,40,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 27.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 88 = Rs.4,40,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupathi.

In view of above You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,40,000/-** (Rupees Four Lakhs and Forty thousand only) on occupier of M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be passed levying the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

17

B Sreedhar las
MEMBER SECRETARY

To
The Occupier,
M/s. Sai Raghavendra Granites,
(Black Granite mine – 0.607 Ha),
Sy.No.98/3 Part,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

Signed by B Sreedhar las
Date: 11-05-2023 17:45:04
Reason: Approved

18

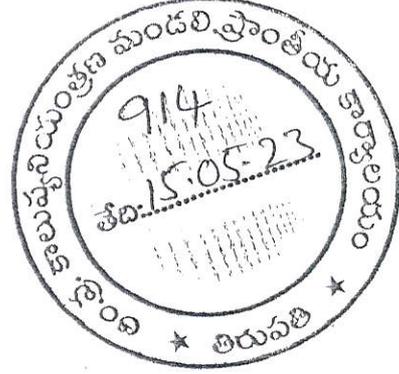
From

Date: 15.05.2023

M/s. Sai Raghavendra Granites,
(Black Granite mine – 0.607 Ha),
Sy.No.98/3Part, Kotamakanapalli (V),
Gudupalli (M), Chittoor District.

To

The Member Secretary
A.P.Pollution Control Board,
Paryavaran Bhavan, Head office, Opp.
JAMAC Housing Complex, APIIC Colony,
Gurunanak Colony, VIJAYAWADA-520 007, (A.P).



Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Show cause notice issued by the Board on 11.05.2023 – Compliance report submitted – Reg.

Ref: Show Cause Notice No. 738/ APPCB/ HO/EC'S/ TPT/2023 dt. 11.05.2023.

We humbly submit that with reference to the 1st cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 24.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

Its also submit that, Board has issued Show cause notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days and further levied Environmental Compensation of Rs. 4,40,000/-.

In this connection, we assured to complete the remaining non compliance and also submitting Environmental Compensation of Rs. 4,40,000/- bearing DD No. 960835, Dt. 15.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favour of orders

Yours faithfully

(S. SONIL KUMAR)

Encl: D.D No. 960835 dt. 15.05.2023 for Rs. 4,40,000/-

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.

NO PAYEE

KVB Karur Vysya Bank

दि कार वेश्य बैंक लिमिटेड THE KARUR VYSYA BANK LIMITED Valid for three months from the date of issue DEMAND DRAFT
KUPPAM, D NO. 14-185, AP VARJAVEL CHETTY STREET, KUPPAM,
ANDHRA PRADESH - 517425
IFSC Code : KVBL0001473

1 5 0 5 2 0 2 3 Y Y Y

ON DEMAND PAY

OR ORDER / या उनके आदेश पर

मौगि जाने पर THE MEMBER SECRETARY ANDHRA PRADESH POLLUTION CONTROL BOARD.

RUPEES

रुपये Four Lakh Forty Thousand Only

अदा करें For Value Received

₹

*****440000.00

DD Sr. No. 014733019294

CDEB

Purchaser Name: SAI RAGHAVENDRA GRAM

AUTHORISED SIGNATORY

AUTHORISED SIGNATORY

Please sign above



9
8
7
6
5
4
3
2
1

अदाकर्ता शाखा/DRAWEE BRANCH
VIJAYAWADA GOVERNORPET

980835 517053702 003672 16

29



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date:11/05/2023.

SHOW CAUSE NOTICE

Sub : APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 - **Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.**

Ref:

1. EC & CFO orders valid upto 30.09.2022.
2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi.
3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi.
4. Joint Committee inspection held on 22.06.2022
5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022
6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022.
7. Request letter of the mining unit on 31.12.2022.
8. Board officials inspected the mining site on 02.01.2023.
9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023.
10. Board officials inspected the mining site on 11.04.2023.
11. EAC (TF) meeting held on 08.05.2023.

* * *

WHEREAS, you are operating the Granite Mining Unit in the name & style of Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, Sri K.Siva Prakash mine – 0.772 Ha vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facin by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

— (21) —

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench; New Delhi vide ref. 5th cited issued the following order Dt.20.07.2022.

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide-ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, Sri K.Siva Prakash mine (0.772 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected Sri K.Siva Prakash mine (0.772 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not maintained buffer zone of 7.5 m on all four sides.	Partially Complied. During the inspection, it was observed that the mining unit is maintaining the buffer zone towards East & South side and North side approach road. West side by other Granite quarry lease area. In this connection the mining unit holder have informed that, as the extent of the mining unit is only 0.772 Ha and could not maintain buffer zone at North side and the mining unit is developing green belt at vacant areas towards East side.
2	Not provided the details of CSR activities taken up.	Complied. During the inspection, it was observed that, they are taking up activities under CSR activities for providing of street lights, School development works and donating amounts to the temples during festivals with earmarked CSR budget.
3	Over burden is being dumped outside the mine lease area.	The mining unit have applied for additional land of 2.081 Ha for utilizing the same commonly for storing the overburden by the other mining unit operated by same management also and have obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G)..
4	Not submitted details of funds earmarked for environmental protection measures.	The mining authorities are spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment have provided to workers with earmarked CER budget.
5	Not submitted water & air quality monitoring reports.	Complied. 3 rd party analysis reports carried out by M/s. Star Analytical Services are here with enclosed for kind perusal.
6	Not furnished occupational health surveillance data.	Complied. Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 the operating part of the directions is read as follows:

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-

nqt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	85	Rs.4,25,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 30.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 85 = Rs.4,25,000/-

WHEREAS the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupathi.

In view of above, You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,25,000/-** (Rupees Four Lakhs and Twenty Five thousand only) on occupier of Sri K.Siva Prakash mine – 0.772 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar Ias
MEMBER SECRETARY

To
The Occupier,
Sri K.Siva Prakash mine – 0.772 Ha,
(Formerly M/s. Sri Venkata Sai Granites),
Sy.No.101/2,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.

(26)

2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

Signed by B Sreedhar las
Date: 11-05-2023 17:51:01
Reason: Approved

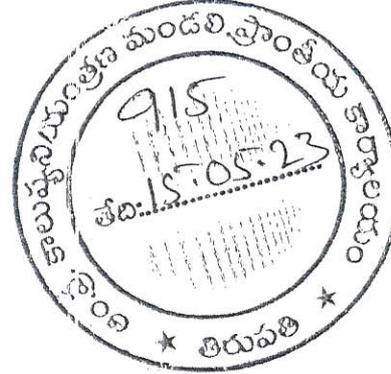
25

From

Date: 15.05.2023

Sri K.Siva Prakash

Formerly M/s. Sri Venkata Sai Granites
0.772 Ha Black Granite Mine,
Sy. No. 101/2, Kotamakanapalli (V),
Gudupalli (M), Chittoor District.
Cell No.: 9789941111, 9391052525.



To

The Member Secretary

A.P.Pollution Control Board,
Paryavaran Bhavan, Head office,
Opp. JAMAC Housing Complex, APIIC Colony,
Gurunanak Colony, VIJAYAWADA-520 007, (A.P)

Respected Sir,

Sub: OA No.271 of 2022 filed at NGT Principal Bench New Delhi-Sri K.Siva
Prakas Mine 0.772 Ha. (Formerly M/S. Sri Venkata Sai Granites) Sy. No.
101/2 Kotamakanapalli (V) Gudupalli (M) Chittoor District- Show Cause
Notice issued by the Board on 11.05.2023-Compliance report submitted
Regarding.

Ref: Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt.
11.05.2023

We humbly submit that, with reference cited above, our compliance
status on the direction issued by the Board while serving the stop production
order dt.23.11.2022 was reviewed in the task force committee meeting held at
Head office A.P.Pollution Control Board, VIJAYAWADA on 08.05.2023.]

It's also submit that, Board has issued Show Cause Notice to our mining
project for complying the directions issued by the Board and also furnish the
reply within 15 days, and further lived Environmental compensation for Rs.
4,25,000/-.

In this connection, we assured to complete the remaining non compliance and
also submitting Environmental compensation for Rs. 4,25,000/- vide D.D No.
000148 dt. 15.05.2023.

In light of the above, it is requested to kind authorities to drop any further
action against our mining project and we will maintain all the norms stipulated by
the Board.

Submitted for favor of orders
Thanking you sir,

Yours faithfully

(K.Sivaprakash)

Encl: D.D No. 000148 dt. 15.05.2023 for Rs. 4,25,000/-

Copy submitted to the Environmental Engineer, Regional office, Tirupati, for favor
of information.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: https://pcb.ap.gov.in

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date: 11/05/2023

SHOW CAUSE NOTICE

Sub : APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A.Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 - **Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.**

- Ref:**
1. EC & CFO orders valid upto 30.09.2022.
 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi.
 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi.
 4. Joint Committee inspection held on 22.06.2022
 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022
 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022.
 7. Request letter of the mining unit on 31.12.2022.
 8. Board officials inspected the mining site on 02.01.2023.
 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023.
 10. Board officials inspected the mining site on 11.04.2023.
 11. EAC (TF) meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, Sri K.Siva Prakash mine (0.405 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited issued following order Dt.20.07.2022

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, Sri K.Siva Prakash mine (0.405 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected Sri K.Siva Prakash mine (0.405 Ha) on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

29

Sl. No.	Condition	Compliance
1	The mining unit is not maintaining buffer zone on all four sides.	Partially Complied. During the inspection, it was observed that the mining unit is maintaining the buffer zone towards East & South side and North side approach road. In this connection the mining unit holder have informed that, as the extent of the mining unit is only 0.405 Ha and could not maintain buffer zone at West side due to village Road.
2	Not furnished the details of CSR activities.	Complied. During the inspection, it was verified that, the mine lease holder is taking up activities under CSR activities for providing of street lights, School development works and donating amounts to the temples during festivals with the earmarked CSR budget.
3	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels are not provided.	Complied. 3 rd party analysis reports carried out by M/s. Star Analytical Services are here with enclosed for kind perusal.
4	The mining authorities are dumping the overburden outside the mining area.	During the inspection, the mine unit holder have informed that, they have applied for additional land of 2.081 Ha for utilizing the same commonly for storing the overburden by the other mining unit operated by same management also and have obtained NOC from Revenue Department and same is pending for grant with Director of Mines & Geology (DM & G).
5	The details/records of Occupational Health Surveillance of workers are not available.	Complied. Medical examination report of the employees are here with enclosed which were carried out as part of occupational health surveillance data.
6	Details/records not provided regarding funds earmarked for environmental protection measures.	Complied. During inspection it was verified that, the lease holder is spending the earmarked funds for environmental protection under CER on greenbelt development, Dust suppression and for personal protective equipment provided to workers with earmarked CER budget.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:.

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to

take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-ngt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

Sl. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	85	Rs.4,25,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 30.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 85 = Rs.4,25,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupathi.

In view of above, You are hereby directed to **show cause to why the Board shall not levy environmental compensation for Rs.4,25,000/-** (Rupees Four Lakhs and Twenty Five thousand only) on occupier of Sri K.Siva Prakash mine – 0.405 Ha (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar las
MEMBER SECRETARY

To
The Occupier,
Sri K.Siva Prakash mine – 0.405 Ha,
(Formerly M/s. Sri Venkata Sai Granites),
Sy.No.103,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and

31

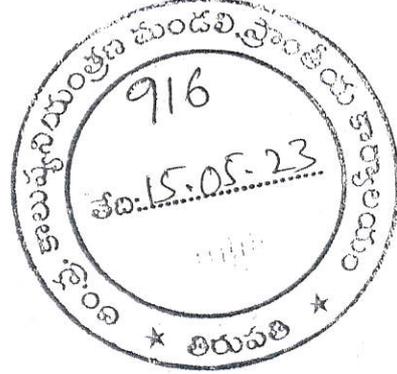
- necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

Signed by B Sreedhar Ias
Date: 11-05-2023 17:44:06
Reason: Approved

— (32) —

Date: 15.05.2023

From
Sri K.Siva Prakash
Formerly M/s. Sri Venkata Sai Granites
0.405 Ha Black Granite Mine,
Sy. No. 103, Kotamakanapalli (V), Gudupalli (M),
Chittoor District.
Cell No.: 9789941111, 9391052525.



To
The Member Secretary
A.P.Pollution Control Board,
Paryavaran Bhavan, Head office,
Opp. JAMAC Housing Complex, APIIC Colony,
Gurunanak Colony, VIJAYAWADA-520 007, (A.P)

Respected Sir,

Sub: OA No.271 of 2022 filed at NGT Principal Bench New Delhi -Sri K. Siva Prakash Mine 0.405 Ha (Formerly M/S. Sri Venkata Sai Granites) Sy No.103 of Kotamakanapalli (V)Gudupalli (M) Chittoor District- Show Cause Notice issued by the Board on 11.05.2023-Compliance report Submitted-Regarding.

Ref: Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

We humbly submit that, with reference cited above, our compliance status on the direction issued by the Board while serving the stop production order dt.23.11.2022 was reviewed in the task force committee meeting held at Head office A.P.Pollution Control Board, VIJAYAWADA on 08.05.2023.]

It's also submit that, Board has issued Show Cause Notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days, and further lived Environmental compensation for Rs. 4,25,000/-.

In this connection, we assured to complete the remaining non compliance and submitting Environmental compensation for Rs. 4,25,000/- vide D.D No. 0004147 dt. 15.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favor of orders
Thanking you sir,

Yours faithfully

(K.Sivaprakash)

Encl: D.D No. 000147 dt. 15.05.2023 for Rs. 4,25,000/-

✓ Copy submitted to the Environmental Engineer, Regional office, Tirupati, for favor of information.



बैंक ऑफ इंडिया
 क्रिष्णगिरी शाखा
 कोयंबटूर -
 (जारीकर्ता शाखा Issuing Branch)

BANK OF INDIA
 KRISHNAGIRI BRANCH
 COIMBATORE -
 IFSC CODE: BKID0008217

जारी किए जाने की तारीख से तीन महीने तक वैध है
 VALID FOR 3 MONTHS FROM THE DATE OF ISSUE
 न मोड़ें DO NOT FOLD

क्रिष्णगिरी शाखा
 KRISHNAGIRI 8217
 16204516

मांगे जाने पर
 ON DEMAND PAY

रुपये RUPPEES
 only

THE MEMBER SECRETARY, ANDRA PRADESH POLLUTION
 CONTROL BOARD
 Four Lakh Twenty Five Thousand

15-05-2023 को जारी
 OR ORDER

₹	TL	OL	IT	OT
₹				

₹

मा. नं. D.D. No.	आ. को. ALPHA	स. नं. SR. No.
	8 2 1	147

Bank of India
 *****4,250001000
 RECEIVED
 FOR THE TREASURY FOR BANK OF INDIA

175357

183505

PURCHASER-MANIMALA INTERNATIONAL

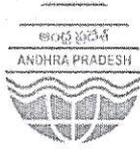
VIJAYAWADA SERVICE (Branch)

RECON. CODE 5 6 स. को. 2
 AUTHORIZED SIGNATURE 16204516

11000147116350130021

16

34



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date: 11/05/2023

SHOW CAUSE NOTICE

Sub : APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A.Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 - **Levying Environmental Compensation - Show Cause Notice - Issued – Reg.**

- Ref:**
1. EC & CFO orders valid upto 30.09.2022.
 2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi.
 3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi.
 4. Joint Committee inspection held on 22.06.2022
 5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022
 6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022.
 7. Request letter of the mining unit on 31.12.2022.
 8. Board officials inspected the mining site on 02.01.2023.
 9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023.
 10. Board officials inspected the mining site on 11.04.2023.
 11. EAC meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC); and Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

35

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited issued following order Dt.20.07.2022 -

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022.

WHEREAS, the ML of M/s. J.R.Granites Pvt. Ltd., (Black Granite Mine – 4.846 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. J.R.Granites Pvt. Ltd., on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not developed adequate avenue plantation along the approach road.	Partially Complied. The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species. The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and subsequent stop production order issued by the Board.
2	The mining authorities are dumping the overburden outside the mining area.	Earlier, dumping of overburden is happened outside the lease area. Now, the mining project applied for additional land of 1.818 Ha for using as common dumping yard along with other

		mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3	Details/records not provided regarding funds earmarked for environmental protection measures.	Complied. During inspection the lease holder is spending the earmarked funds for environmental protection under CER for greenbelt development, Dust suppression and for personal protective equipment provided to workers.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:.

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at Judicial-ngt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

S. I. No	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	86	Rs.4,30,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 29.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 86 = Rs.4,30,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupathi.

In view of above, You are hereby directed to **show cause to why the Board shall not levy the environmental compensation for Rs.4,30,000/-** (Rupees Four Lakhs and Thirty thousand only) on occupier of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause

Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act,1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar Ias
MEMBER SECRETARY

To
The Occupier,
M/s. J.R.Granites Pvt. Ltd.,
(Black Granite mine – 4.846 Ha),
Sy.No.136, 137 & 138,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

Signed by B Sreedhar Ias

Date: 11-05-2023 17:41:52

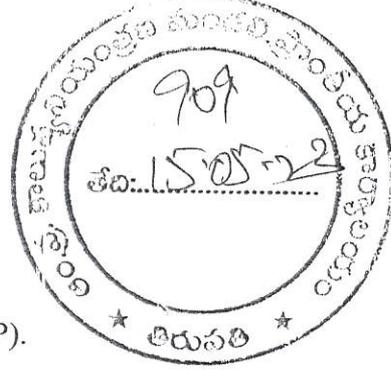
Reason: Approved

38

From
M/s. J.R.Granites Pvt. Ltd.,
(Black Granite mine – 4.846 Ha),
Sy.No.136, 137 & 138, Kotamakanapalli (V),
Gudupalli (M), Chittoor District.

Date: 15.05.2023

To
The Member Secretary
A.P.Pollution Control Board,
Paryavaran Bhavan, Head office, Opp.
JAMAC Housing Complex, APIIC Colony,
Gurunanak Colony, VIJAYAWADA-520 007, (A.P).



Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Show cause notice issued by the Board on 11.05.2023 – Compliance report submitted – Reg.

Ref: 1. Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

We humbly submit that with reference to the 1st cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 23.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

~~Its also submit that, Board has issued Show cause notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days and further levied Environmental Compensation of Rs. 4,30,000/-.~~

In this connection, we assured to complete the remaining non compliance and also submitting Environmental Compensation of Rs. 4,30,000/- bearing DD No. 325955, Dt. 12.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favour of orders

Yours faithfully

(P. Maheshwara Rao)

Encl: D.D No. 325955 dt. 12.05.2023 for Rs. 4,30,000/-

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.

39

यूनियन बैंक Union Bank of India

क्रम सं. 41325955
Sr. No. CHITTOOR-VIJAYAWADA

NDD535966

12-05-2023

***** Not Over INR. 4,30,000.00 *****

D D M M Y Y Y Y

मांगने पर अदा करें
ON DEMAND PAY

THE MEMBERSECRETARY AP POLLUTION CONTROL BORD

को या उनके आदेश पर
OR ORDER

रुपये RUPEES

Four Lakh Thirty Thousand only

*****4,30,000.00

प्राप्त मूल्य के लिए
FOR VALUE RECEIVED

₹

BC. No. 41325955

प्रति यूनियन बैंक
To Union Bank of India

कृते यूनियन बैंक ऑफ इंडिया For Union Bank of India

Purchaser: SRI VENKATASAI GRANITES

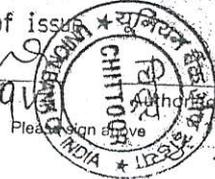
(532975)Valid for 3 months only from the date of issue

Key: IUI260123

PAYABLE AT PAR AT ALL OUR BRANCHES IN INDIA.

EM/PD/AE

प्राधिकृत हस्ताक्षर करें
Authorized Signatories
Please sign above



[Signature]

⑈ 3 25955 ⑈ 0000 26000 ⑈ 0000 4 1 ⑈ 16

30264

40

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE
जारी करने की तारीख से तीन माह के लिए वैध

दक
IC
OC
वृ
AL
एल
OL
दह
TT
एह
OT
9
8
7
6
5
4
3
2
1



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date:11/05/2023.

SHOW CAUSE NOTICE

Sub : APPCB - HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/I(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production order issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order - Hon'ble NGT order dt. 20.03.2023 - Inspection of the mining unit by the Board officials on 11.04.2023 – **Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.**

Ref:

1. EC & CFO orders valid upto 30.09.2022.
2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi.
3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi.
4. Joint Committee inspection held on 22.06.2022
5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022
6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022.
7. Request letter of the mining unit on 31.12.2022.
8. Board officials inspected the mining site on 02.01.2023.
9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023.
10. Board officials inspected the mining site on 11.04.2023.
11. EAC (TF) meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. J.R. Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/I(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on polluting problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 4th cited, made the following in its order Dt.20.07.2022 -

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought certain clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS, the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, the ML of M/s. J.R.Granites Pvt. Ltd., (Black Granite Mine – 1.620 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. J.R.Granites Pvt. Ltd., on 02.01.2023 & 11.04.2023 and reported the following status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not developed adequate avenue plantation along the approach road.	Partially Complied. The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species. The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and also subsequent stop production order issued by the Board.
2	The mining authorities are dumping the overburden outside the mining area.	The extent of the mine is only 0.850 Ha only and hence, dumping of overburden was happened outside the lease area. Now, the mining project has applied for additional land of

42

		1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3	Details/records not providing regarding funds earmarked for environmental protection measures.	Complied. During inspection the lease holder is spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report - with requisite details, apart from there replies / responses within one month by e-mail at Judicial-ngt@gov.in".

WHEREAS, the officials of RO, Tirupati again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS, the following environmental compensation is estimated to levy on M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating environmental compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

S I. N o	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	86	Rs.4,30,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.e from 29.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 86 = Rs.4,30,000/-

WHEREAS, the above status was reviewed during the EAC meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying Environmental Compensation as estimated by the RO, Tirupati.

In view of above You are hereby directed to **show cause why the Board shall not levy**

— (43) —

environmental compensation for Rs.4,30,000/- (Rupees Four Lakhs and Thirty thousand only) on occupier of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof in the interest of public health and Environment., without any further notice.

B Sreedhar las
MEMBER SECRETARY

To
The Occupier,
M/s. J.R.Granites Pvt. Ltd.,
(Black Granite mine - 1.620 Ha),
Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P).
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

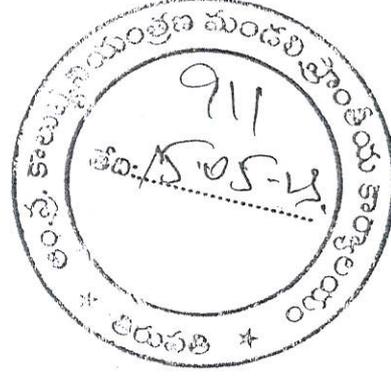
1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

Signed by B Sreedhar las
Date: 11-05-2023 17:49:12
Reason: Approved

44

Date: 15.05.2023

From
M/s. J.R. Granites Pvt Ltd
Black Granite Mine – 1.620 Ha,
Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P)
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.



To
The Member Secretary
A.P.Pollution Control Board,
Paryavaran Bhavan, Head office, Opp.
JAMAC Housing Complex, APIIC Colony,
Gurunanak Colony, VIJAYAWADA-520 007, (A.P).

Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. J.R.Granites Pvt.Ltd., (Black Granite Mine-1.620 Ha) Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District - Show cause notice issued by the Board on 11.05.2023 – Compliance report submitted – Reg.

Ref: 1. Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

We humbly submit that with reference to the 1st cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 23.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

Its also submit that, Board has issued Show cause notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days and further levied Environmental Compensation of Rs. 4,30,000/-.

In this connection, we assured to complete the remaining non compliance and also submitting Environmental Compensation of Rs. 4,30,000/- bearing DD No. 325954, Dt. 12.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favour of orders

Yours faithfully

(P. Maheshwara Rao)

Encl: D.D No. 325954 dt. 12.05.2023 for Rs. 4,30,000/-

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.

45



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

SCN No. 738/APPCB/HO/ECS/TPT/2023-

Date:11/05/2023.

SHOW CAUSE NOTICE

Sub : APPCB – HO - ECS - Original Application No.271/2022 filed by Sri A. Srinivasulu & others, R/o Kondasamudram (V), Gudupalli (M), Chittoor District against Granite mining units - M/ s. J.R.Granite Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakapalli (V), Gudupalli (M), Chittoor District - Hon'ble NGT directives 20.07.2022 - Stop production Orders issued by the Board on 22.11.2022 - Representation of the ML for revocation of Stop Production order – Hon'ble NGT order dt. 20.03.2023 - Inspection of the Board officials on 11.04.2023 - **Levy of Environmental Compensation - Show Cause Notice - Issued – Reg.**

Ref: 1. EC & CFO orders valid upto 30.09.2022.
2. Original Application No.271/2022 filed by Sri A.Srinivasulu others before Hon'ble NGT, Principle bench, New Delhi.
3. Joint Committee constituted by the Hon'ble NGT, Principle bench, New Delhi.
4. Joint Committee inspection held on 22.06.2022
5. Directions of Hon'ble NGT, Principle bench, New Delhi vide its Order Dt.20.07.2022
6. Order No. 738/ APPCB/HO/UH-II/TF/TPT/2022-, Dt.22.11.2022.
7. Request letter of the mining unit on 31.12.2022.
8. Board officials inspected the mining site on 02.01.2023.
9. Hon'ble NGT Principal Bench, New Delhi order Dt.20.03.2023.
10. Board officials inspected the mining site on 11.04.2023.
11. EAC (TF) meeting held on 08.05.2023.

WHEREAS, you are operating the Granite Mining Unit in the name & style of M/s. J.R. Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha), Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

WHEREAS, M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha) vide ref. 1st cited, obtained Environmental Clearance (EC) and subsequent Consent for Operation (CFO) of the Board valid for the period upto 30.09.2022.

WHEREAS, Sri A. Srinivasulu & others, R/ o Kondasamudram (V), Gudupalli (M), Chittoor District vide ref. 2nd cited, filed an appeal before Hon'ble NGT, Principle bench, New Delhi through Original Application No.271/2022 on pollution problems being caused due to Granite mining units operating in Gudupalli (M), Chittoor District, Andhra Pradesh on blasting operations and other issues facing by the surrounding villagers.

WHEREAS, the Hon'ble NGT, Principle bench, New Delhi vide ref. 3rd cited, constituted a Committee vide its order Dt.27.04.2022 and directed to submit a Joint Committee inspection Report within two months.

— (47) —

WHEREAS, the Joint Committee conducted Joint Inspection at the area on 22.06.2022 and submitted a report to Hon'ble NGT on 16.07.2022. Subsequently, the Hon'ble NGT, Principle bench, New Delhi vide ref. 5th cited, issued the following order Dt.20.07.2022 -

"Before proceeding any further, we consider it appropriate that Notice of present proceedings be also issued to the Project Proponents, Principal Secretary, Department of Mines and Geology, Government of Andhra Pradesh, Zonal Office of Directorate General of Mines and Safety, (South Central Zone) Hyderabad, and Collector, Chittoor requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within one month".

"The State PCB and SEIAA are also directed to take further remedial action in accordance with law by following due process and also file its O.A. No. 271/2022 K Srinivasulu & Ors Vs. State of A.P. further action taken report within two months by e-mail at Judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

WHEREAS, the unit applied for Renewal of CTO. The Zonal office, Kurnool sought clarification on 25.10.2022 for payment balance consent fee and other lapse.

WHEREAS the issue was reviewed during the EAC (TF) meeting held on 09.11.2022 and vide ref. 6th cited the Board issued Stop Production order to your mining project vide order dt.22.11.2022

WHEREAS, M/s. J.R.Granites Pvt. Ltd., (Black Granite Mine - 0.850 Ha) vide ref. 7th cited, requested the Board for revocation of Stop Production order along with photographic evidence on rectification of the non-compliances. The officials of RO, Tirupati inspected M/s. J.R.Granites Pvt. Ltd., on 02.01.2023 & 11.04.2023 and reported the status in respective of non-compliances mentioned in the stop production order on 22.11.2022:

Sl. No.	Condition	Compliance
1	Not developed adequate avenue plantation along the approach road.	Partially Complied. The mining project have started developing greenbelt at vacant places and along the approach road in addition to the existing greenbelt with local species. The mining unit is not under operation since May, 2022 due to demand notice raised by the Department of Mines & Geology for payment of penalty for the reason for not paying advance seigniorage fee and without dispatch permits and also subsequent stop production order issued by the Board.
2	The mining authorities are dumping the overburden outside the mining area.	The extent of the mine is only 0.850 Ha only and hence, dumping of overburden was happened outside the lease area. Now, the mining project has applied for additional land of 1.818 Ha for using as common dumping yard along with other mining unit owned by same mining unit and the same

48

		was granted by the DM & G. During the inspection the representative of the mining unit have informed that, they will dump the over burden in the earmarked area in future.
3	Details/records not providing regarding funds earmarked for environmental protection measures.	Complied. During inspection the lease holder is spending the earmarked funds for environmental protection under CER is spending on greenbelt development, Dust suppression and for personal protective equipment provided to workers.

WHEREAS, the EE, RO, Tirupati submitted the status report to Hon'ble NGT, Principal Bench, New Delhi on 17.01.2023. The Hon'ble NGT, Principal Bench, New Delhi issued the following order dt. 20.03.2023 and the operating part of the directions is read as follows:

"Respondent No.2 (Principal Secretary, Department of Mines & Geology, Govt. of Andhra Pradesh) & Respondent No. 5 (A.P.Pollution Control Board) are directed to take appropriate remedial action and filed Action taken report -with requisite details, apart from there replies / responses within one month by e-mail at judicial-ngt@gov.in".

WHEREAS the officials of RO, Tirupati again inspected M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District on 11.04.2023 and observed that, the mining unit is not under operation.

WHEREAS the following environmental compensation is estimated to levy on M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 86 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period. The following formula is used for estimating Environmental Compensation:

Environmental Compensation (EC) = PI x N x Rx S x LF

S I N o	Date of Compliance to the Direction	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC)
1	22.06.2022	80	0.5	1	125	86	Rs.4,30,000/-

Note: No of violation days were taken into consideration between the period from the issuance of Show Cause Notice i.,e from 29.08.2022 to issuance of Stop production order i.e, on 23.11.2022.

EC (in Rs) = 80 x 0.5 x 125 x 1 x 86 = Rs.4,30,000/-

WHEREAS, the above status was reviewed during the EAC (TF) meeting held on 08.05.2023. After detailed review, the committee recommended to issue show cause notice to the ML for levying environmental compensation as estimated by the RO, Tirupathi.

In view of above, you are hereby directed to **show cause why the Board shall not levy environmental compensation** for Rs.4,30,000/- (Rupees Four Lakhs and Thirty thousand only) on occupier of M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/ 4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Further, you are directed rectify the non-compliances observed by the Board officials during inspection of your mine as mentioned above and shall furnish reply to the Show Cause

Notice within 15 days from the date of issue of this notice, failing which necessary orders will be issued to levy the environmental compensation and action will be initiated against your unit under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, in the interest of public health and Environment., without any further notice.

B Sreedhar las
MEMBER SECRETARY

To
The occupier,
M/s. J.R.Granites Pvt. Ltd.,
(Black Granite mine - 0.850 Ha),
Sy.No.99/ 4 & 7,
Kotamakanapalli (V), Gudupalli (M),
Chittoor District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Kurnool for information and necessary action.
2. The Environmental Engineer, Regional Office, Tirupati for information and necessary action.

(59)

From

Date: 15.05.2023

M/s. J.R. Granites Pvt Ltd
Black Granite Mine – 0.850 Ha,
Sy.no.99/4&7, Kotamakanapalli village,
Gudupalli Mandal, Chittoor District-517425.



To

The Member Secretary
A.P.Pollution Control Board,
Paryavaran Bhavan, Head office, Opp.
JAMAC Housing Complex, APIIC Colony,
Gurunanak Colony, VIJAYAWADA-520 007, (A.P).

Respected Sir,

Sub: OA No. 271 of 2022 filed at Hon'ble NGT Principal bench, New Delhi - M/s. J.R.Granites Pvt.Ltd., (Black Granite Mine-0.850 Ha) Sy No. 99/4 &7, Kotamakanapalli Village, Gudupalli (M) Chittoor District - Show cause notice issued by the Board on 11.05.2023 – Compliance report submitted – Reg.

Ref: 1. Show Cause Notice No. 738/ APPCB/ HO/ECS/ TPT/2023 dt. 11.05.2023.

We humbly submit that with reference to the 1st cited above, our compliance status on the directions issued by the Board while serving the Stop production order dt. 22.11.2022 was reviewed in the Task force committee meeting held at Head office, AP Pollution Control Board, Vijayawada on 08.05.2023.

Its also submit that, Board has issued Show cause notice to our mining project for complying the directions issued by the Board and also furnish the reply within 15 days and further levied Environmental Compensation of Rs. 4,30,000/-.

In this connection, we assured to complete the remaining non compliance and also submitting Environmental Compensation of Rs. 4,30,000/- bearing DD No. 325953, Dt. 12.05.2023.

In light of the above, it is requested to kind authorities to drop any further action against our mining project and we will maintain all the norms stipulated by the Board.

Submitted for favour of orders

Yours faithfully

(P. Maheshwara Rao)

Encl: D.D No. 325953 dt. 12.05.2023 for Rs. 4,30,000/-

Copy submitted to the Environmental Engineer, Regional office, Tirupati for favour of information.

51

यूनियन बैंक Union Bank of India

क्रम सं. Sr. No.

41325953

NDD535966

12-05-2023

CHITTOOR-VIJAYAWADA

***** Not Over INR. 4,30,000.00 *****

D D M M Y Y Y Y

मांगने पर अदा करें
ON DEMAND PAY

THE MEMBERSECRETARY AP POLLUTION CONTROL BORD

को या उनके आदेश पर
OR ORDER

रुपये RUPEES

VIJAYAWADA

Four Lakh Thirty Thousand only

*****4,30,000.00

प्राप्त मूल्य के लिए
FOR VALUE RECEIVED

₹

BC. No.

41325953

प्रति यूनियन बैंक
To Union Bank of India

कृते यूनियन बैंक ऑफ इंडिया For Union Bank of India

Purchaser: SRI VENKATASAI GRANITES

(532975) Valid for 3 months only from the date of issue

Key:NYH288983

प्राधिकृत हस्ताक्षरकर्ता
Please sign



PAYABLE AT PAR AT ALL OUR BRANCHES IN INDIA.

EM/PD/AE

⑈325953⑈ 000026000⑈ 000041⑈ 16

MANIPAL TECHNOLOGIES LTD., MANIPAL U.S. - 010

जारी करने की तारीख से तीन माह के लिए वैध

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE

दस्तावेज
TC
एक
दस्तावेज
OT
9
8
7
6
5
4
3
2
1

52